GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:977 ANSWERED ON:16.08.2012 OIL AND GAS RESERVES Tirkey Shri Manohar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of oil and gas reserves discovered in West Bengal, Assam and the North- Eastern States along with the quantum of oil and gas expected to be extracted therefrom, location-wise;
- (b) the quantum of oil and gas produced from these reserves during the year 2011-12; and
- (c) the time-frame by which production will start from the reserves in which work has not yet commenced along with the percentage of revenue likely to be accrued to the State Governments therefrom?

Answer

Minister of state in the Ministry of PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH)

(a) As on 1.4.2012, recoverable reserves in North Eastern (NE) States viz Arunachal Pradesh, Assam, Nagaland and Tripura are 175.95 Million Metric Tonne (MMT) of crude oil and 175.43 Billion Cubic Metre (BCM) of natural gas. The state wise details are as under:-

State Crude oil(MMT) Natural gas(BCM)
Arunachal Pradesh 1.01 1.09
Assam 172.18 138.17
Nagaland 2.69 0.12
Tripura 0.07 36.05
Total 175.95 175.43

No hydrocarbon reserves have been established in the State of West Bengal.

Under the Production Sharing Contract (PSC), so far total 5 gas discoveries (3 in Tripura, 1 in Assam and 1 in Mizoram) have been made in 4 exploration blocks awarded in the NE States. These discoveries are under various stage of evaluation/appraisal/commerciality.

(b) The state-wise details of actual crude oil and natural gas production in NE States by Oil and Natural Gas Corporation (ONGC), Oil India Ltd. (OIL) and Private/Joint Venture companies (Pvt/Jvs) during the year 2011-12 is as under-

State Oil production (MMT) Gas production (BCM) Assam 5.025 2.904 Arunachal Pradesh 0.118 0.04 Tripura $\hat{a} \varepsilon''$ 0.644

In the state of West Bengal, 0.079 BCM of Coal Bed Methane (CBM) gas was produced in 2011-12.

(c) The time period for commercial production of oil/gas and projected revenue based on the sale of oil/gas will only be known after the approval of field development plans of the commercial discoveries made. The concerned State Government are entitled to receive royalty on oil/gas production, mining lease fee and other statutory taxes and levies from onland blocks.